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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 58 of 2018 in C.P. (I.B) No. 68/10/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2018**

Name of the Company: Anurag Sinha (RP)
V/s.
Metal Holding India Pvt Ltd.

Section of the Companies Act: Section 33 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

None present for Applicant. None present for Respondent in IA 58/2018.

List the matter on 16.03.2018.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 23rd day of February , 2018.